

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 157 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 05/12/2025 in W.P.No.30074 of 2025. on the file of the High Court.

Between:

1. Mishra Dhatu Nigam Limited (MIDHANI), Rep. by its Chairman & Managing Director, Regd. Office. P.O. Kanchanbagh, Hyderabad.
2. The Additional General Manager (I/c HR), Mishra Dhatu Nigam Limited (MIDHANI) Regd. Office. P.O. Kanchanbagh, Hyderabad.

.....APPELLANTS/R 2 & R 3 IN W.P

AND

1. Sigi Narsinga Rao, S/o. S. Kadirappa, Aged 58 years, Occ. Additional General Manager, (Under Suspension), R/o 4-45, Sita Homes, Meerpet Municipality, Balapur Mandal, R.R. District.

....RESPONDENT/PETITIONER IN W.P

2. Union of India, Rep. by its Secretary, Department of Defence Production, Ministry of Defence, New Delhi.

.....RESPONDENT/R-1 IN W.P

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order passed in W.P.No.30074 of 2025, Dt.05/12/2025 pending disposal of the main writ appeal in the interest of justice.

Counsel for Appellants : Ms. V.UMA DEVI

**Counsel for Respondent No.1 : SRI M.SURENDER RAO, Senior Counsel
REPRESENTING FOR SRI M.SRIKANTH**

**Counsel for Respondent No.2 : SRI N.BHUJANGA RAO, DEPUTY SOLICITOR
GENERAL OF INDIA**

The Court made the following JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.157 of 2026

Dated: 11.02.2026

Between:

Mishra Dhatu Nigam Limited (MIDHANI),
Rep. by its Chairman & Managing Director,
Regd. Office: P.O.Kanchanbagh, Hyderabad,
and another.

...Appellants

and

Sigi Narsinga Rao
and another.

...Respondents

JUDGMENT:

Learned counsel Ms. V.Uma Devi appears for the appellants.

Learned Senior Counsel Sri M.Surender Rao, representing
learned counsel Sri M.Srikanth, appears for respondent No.1.

Sri N.Bhujanga Rao, learned Deputy Solicitor General of India,
appears for respondent No.2.

2. Heard learned counsel for the parties.
3. Respondent No.1 filed W.P.No.30074 of 2025 seeking a direction to the appellants not to proceed with the departmental proceedings contained in charge memo dated 05.09.2025 issued by the appellants, who are respondents No.2 and 3 therein, with the following Articles of Charge, pending outcome of the criminal proceedings in connection with C.C.No.25 of 2025 on the file of the learned Principal Special Judge for CBI Cases at Nampally, Hyderabad, on the ground that the impugned charge memo is issued on the very same set of facts to that of the criminal case:

“ANNEXURE-I

**STATEMENT OF ARTICLES OF CHARGE FRAMED AGAINST
SHRI S. NARASINGA RAO, STAFF NO. 0501, ADDL. GENERAL
MANAGER (UNDER SUSPENSION)**

1. **Charge I:** That, Shri S. Narasinga Rao, Staff No. 0501, the then Addl. General Manager (Security & Admin) being in charge of Security Dept of MIDHANI in furtherance of criminal conspiracy with the Scrap dealers, had obtained illegal gratification in the form of Diamond ring from the Scrap dealers of MIDHANI. Hence, Charged Officer has failed to follow the provisions under Rule 4(1)(xv), 4(1)(xviii), 4(1)(i), 4(1)(ii), 4(1)(iii), 4(1)(vi) and 4(1)(xxi) and thereby committed "Misconduct" as defined u/s Rule 9(2), 9(5) and 9(17) of CDA Rules of MIDHANI, and rendered himself liable for disciplinary action under Rule 29 of the MIDHANI CDA Rules.

Relevant Provisions of MIDHANI CDA Rules, 2020

Under Rule 4 (1)(6): "Maintain absolute integrity:"

Under Rule 4 (1)(ii): "Maintain devotion to duty: "

Under Rule 4 (1)(iii): "Conducts himself in a manner conducive to the best interests of the Company and shall not do any act, which is prejudicial to the interest of the Company or which would be unbecoming of a public servant."

Under Rule 4(1)(vi): "Maintain high ethical standard & honesty:"

Under Rule 4(1)(xv): "not misuse one's position as public servant and not take decisions in order to derive financial or material benefits for oneself, one's family or one's friend."

Under Rule 4(1)(xviii): "refrain from doing anything which is or may be contrary to any law, rules, regulation and established practices."

Under Rule 4(1)(xxi): "Perform and discharge one's duties with the highest degree of professionalism and dedication to the best of his/her abilities."

Under Rule 9 Misconduct (2): "Taking or giving bribes or any illegal gratification."

Under Rule 9 Misconduct (5): "Acting in a manner prejudicial to the interests of the company."

Under Rule 9 Misconduct (17): "Commission of any act, which amounts to a criminal offence involving moral turpitude."

By order and in the Name of MIDHANI Board

Sd/-

05/Sep/2025

(Hari Krishna V.)

Addl. General Manager (I/c HR), MIDHANI"

4. Relying upon the decision rendered in **State of Rajasthan v. B.K.Meena**¹, the learned writ court disposed of the writ petition by the impugned order dated 05.12.2025 and opined that the appellants should not proceed with the departmental enquiry pursuant to the impugned

¹ (1996) 6 SCC 417

charge memo till the conclusion of the criminal case. Being aggrieved, the appellants are in appeal.

5. During the course of submissions, it transpires that no charge sheet had been filed and placed before the learned writ court till the impugned order was passed. The Central Bureau of Investigation (CBI) has filed the charge sheet thereafter bearing No.4/2024 dated 19.09.2024 under Sections 7, 8, 12 and 13(2) read with Section 13(1)(a) of the Prevention of Corruption Act, 1988 (as amended in the year 2018), against respondent No.1 and other accused. It is, therefore, apparent that at the time of passing the impugned order, the learned writ court did not have the benefit of the charge sheet filed by the CBI to compare and analyse whether the charges in the departmental proceedings and in the criminal case are on the same set of facts, witnesses etc. In our view, therefore, the impugned order suffers from error.

6. We, therefore, propose to remand the matter to the learned writ court to consider the issue afresh in accordance with law. The respondent No.1 shall place the charge sheet filed by the CBI before the learned writ court for taking a fresh view on the matter.

7. The impugned order is accordingly set aside. The matter be placed before the appropriate court.

8. The instant appeal is accordingly allowed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-K.SHYLESHI
DEPUTY REGISTRAR**

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SECTION OFFICER

To

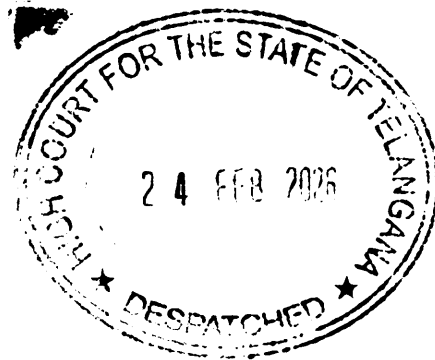
1. The Secretary, Union of India, Department of Defence Production, Ministry of Defence, New Delhi.
2. One CC to Ms. V.UMA DEVI, Advocate [OPUC]
3. One CC to SRI M.SRIKANTH, Advocate [OPUC]
4. One CC to SRI N.BHUVANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate (OPUC)
5. The Section Officer, Writ (Service) Section, High Court for the State of Telangana at Hyderabad.
6. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
7. Two CD Copies

SA/BSK

PMG.

HIGH COURT

DATED:11/02/2026



JUDGMENT

WA.No.157 of 2026

**ALLOWING THE W.A
WITHOUT COSTS.**

⑨ pmc.
21/2/26